## Ordinance 35 (XXXV) (Academic)

## ATTENDANCE

## (for Regular Students)

 In order to be eligible to appear at the Annual/Semester End Examination, a student shall be deemed to have undergone a regular course of study (except M.Ed. Course) in the University, if he/she has attended at least 75% in lectures/tutorials, AND separately 75% in practicals/ field work/teaching practice and/or such other activities as decided by the Academic Council from time to time.

Provided that a relaxation to the maximum extent of 10% of the total attendance may be accorded to a student on account of serious sickness/excruciating medical disability\*, participation in the university-approved co-curricular/extra-curricular activities and prescribed educational/cultural tours.

Provided further that in case of medical disability as mentioned herein above, an application for condonation shall be supported by a medical certificate advising such a condonation issued by a Public Hospital or such hospitals as notified by Jarnia Millia Islamia (as per the appended annexure). The University may, at its discretion, refer such cases to the Ansari Health Centre of Jamia. The decision of the medical experts of the Ansari Health Centre shall be final and conclusive. Such applications must be submitted either during the period of treatment/hospitalization or within two weeks following recovery. In case of review/rejection by the Ansari Health Centre, the same shall be communicated to the applicant by the concerned department vithin two weeks of receipt of application for condonation.

For M. Ed. Course, the minimum attendance of students shall be 80% for Theory Courses and Practicum, and 90% for Field Attachment.

2.\*\* In the case of B.A. LL.B. (Hons.) programme, in terms of the requirements of the Bar Council of India, no student shall be allowed to take the End-Semester Examination in a subject if the student concerned has not attended a minimum of 70% of the classes held in the subject as also in the 'moot court', room exercises, tutorials and practical training conducted in the subject taken together.

Provided that if a student for any exceptional reason(s) fails to attend 70% of the classes as mentioned herein above, a committee set up by the Vice-Chancellor, on the recommendation of the Dean of the Faculty, may examine the

case and submit its recommendation to the Vice-Chancellor to allow/ disallow the student to take the examination if the student concerned attended at least 65% of the classes held in the subject concerned and attended 70% of the classes in all the subjects taken together.

- 3. In the case of B.D.S. programme, a student shall be required to satisfy the following requirements pertaining to attendance:
  - (a) No student shall be permitted to appear in the annual examination unless he/she has fulfilled all the requirements of the course and has secured not less than 75% attendance in theory and 75% in practical and clinical, individually in all subjects.
  - (b) In case of a subject in which there is no examination at the end of the academic year, the percentage of attendance shall not he less than 70% in theory/ practical/ clinical individually. However, at the time of appearing for the University Examination in those subjects, the aggregate percentage of attendance in each subject should satisfy the condition (a) above.
- 4. Notwithstanding anything contained in the Paras 1-3, a Faculty/Department/Centre, as it may deem fit, may include certain other components of the programme/courses like agency placement, conferences, self development modules, camps, training and other allied activities for regulating attendance, as approved by the Academic Council from time to time on the recommendation of the concerned Board of Studies/ Committee of Studies.

Provided that the attendance requirements in the components of such programme of study/ courses shall in no way be less than 75%.

5. In consonance with these Ordinances, the University may frame regulations for effective implementation of the rules pertaining to attendance.

<sup>\*</sup> Serious sickness/ excruciating medical disability shall include all diseased conditions requiring hospitalization or such diseases that render immobility for the period duly certified by the State Government/Central Government hospitals/dispensaries and all such hospitals that have been empanelled by Jamia Millia Islamia as per the C.G.H.S. rules.

<sup>\*\*</sup> Paras 2 and 3 are as per the regulations of the Bar Council of India and Dental Council of India, respectively.

## **Regulation R-35 (R-XXXV)** (academic) **Counting of Attendance of Students**

- 1. Subject to the provisions laid down in Ordinance 35 (academic), the attendance of students, who have registered themselves in various programmes/courses of study, shall be computed as per the procedure described in this Regulation.
- 2. Attendance of students admitted to the 1<sup>st</sup> semester/ 1<sup>st</sup> year of any programme/course of study shall be counted from the date of admission in the respective classes.
- 3. Classes of the consecutive semesters/years shall commence from the 1<sup>st</sup> working day after the summer/winter vacations and all students who have been/are likely to be promoted to the next semester/year of the class will be deemed to have been given 'provisional' admission, even if the examination results of such students are awaited or they have not completed their re-admission. The attendance of all such provisionally admitted students shall be counted from the 1<sup>st</sup> working day of the respective semester/year.

Provided that in the Bachelor of Dental Surgery (B.D.S.) course where there is a provision of 'supplementary examination' as per the ordinance of the said course, if a student passes the supplementary examination, his/her attendance shall be counted from the date of his/her provisional admission. However, if a student fails in the supplementary examination, his/her attendance shall be counted from the date of his/her re-admission to the previous class, which he/she has been reverted back.

Provided further that the provisionally admitted students shall be required to complete their re-admission by 31<sup>st</sup> of July of each year or within 15 days of the declaration of result, whichever is latter. In case the student is unable to complete the re-admission as per the above time limit, he/she will be allowed to complete the re-admission within the next 15 days after the expiry of the cut-off date with the provision of late payment of such fees as is notified from time to time.

Provided further that if a student fails to complete his/her re-admission by the above extended schedule of late payment of fee, his/her admission shall stand cancelled.

4. If a student is found to be continuously absent from classes without information (communicated in writing with valid cause the reason for such absence) for a period as specified in Para No. 2.7 of Ordinance 14 [academic], his/her name shall be struck of the rolls of the University.

Such a student may, however, be readmitted only after getting approval of the Vice-Chancellor as provided in the above-mentioned Ordinance

5. The late submission of fee by a readmitted student will not entitle him/her for any relaxation in attendance and that his/her attendance shall be computed from the date of commencement of classes.